

14

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

O.A. No. 532/95

Dated: 26th September, 1996.

HON'BLE MR. S. R. ADIGE MEMBER (A).

HON'BLE DR. A. VEDAVALLI MEMBER (J).

Pravesh
s/o Late Sh. Baboo Lal,
R/o B-B/200, Ashoka Basti,
Gali No.3, Nabi Karim,
New Delhi-55

.....Applicant.

By Advocate Shri U. Srivastava.

Versus

Union of India through

1. the General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Divisional Railway Manager,
Northern Railway,
New Delhi.

.....Respondents.

By Advocate: Shri K. K. Patel.

JUDGMENT (ORAL)

BY HON'BLE MR. S. R. ADIGE MEMBER (A).

We have heard Shri U. Srivasta for the applicant and Shri K. K. Patel for the respondents.

2. Both parties agree that this OA may be disposed of with a direction to the respondents that when the next screening test will be held, the applicant should also be screened, and if found successful, he should be considered for re-engagement in his turn. We direct accordingly.

3. The OA stands disposed of accordingly. No costs.

Abraham

(DR. A. VEDAVALLI)
MEMBER (J)

/ug/

Adige
(S. R. ADIGE)
MEMBER (A).